| | N | н | S.No | | | | | T | T | T |
|--------|--|--|-----------------------------------|---------------------------|----------------------|---|------------------------------------|---|------------------------|------------|
| Total | A Raghavendra Rao & Associates | Govind Reddy And Yashodamma | Name of the Creditors | | | 9 12 | | | | |
| | 24.06.2025 | 25.06.2025 | Date of Receipt | Rreceived | Details of claim | List of | | | | |
| 470.66 | | 461.81 | Amount Claimed | ved | claim | Operation | | Date of C | N | |
| 470.66 | 8 5 | 461.81 | Amount of Claim Admitted | | | List of Operational Creditors (Otherthan workmen and employees and Government Dues) | List of Creditors As on 09.07.2025 | Date of Commencement of CIRP - 04.06.2025 Case No. CP (IB) 88/BB/2025 | Estates | |
| | Form B 8.85 Consultation Service to CD | Form B - Land Owner | Nature of Claim | Details of | | | | | | AN |
| | No | <u>:</u> | Amount covered by guarantee | Details of claim admitted | | | | | | ANNEXURE-8 |
| | No | * | Whether Related Party | ed | | d employ | | | | |
| | 0 | 0 | % of Voting Share | | | ees and | | CP (IB) | Private Limited | |
| | 0 | 0 | Amount of Contingent claim | | | Governmer | | 88/BB/202 | imited | |
| | 0 | 0 | mutual dues, that may be set off | Amount of any | | t Dues) | 192 | G | | |
| | 0 | 0 | t of claim under verifica tion | Amo | (An | | | | | |
| | CD - Consultation Services | [*] Land Owner (LO) is the party to the Joint Development Agreement (JDA) signed by Corporate Debtor (CD) and LO | Remarks if any | | Amount in INR Lakhs) | | | | | |

For Ventiat Estates Private Limited
The Company Under CIRP
N.C. Raghunathan Krishnasamy
M.Com, FCMA, FCS, FIP
M.Com, FCMA, FCS, FIP
M.Com, FCMA, FCS, FIP
N.CLT Case No. CP/IB/88 of 2025
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